



CENTRAL ELECTRICITY REGULATORY COMMISSION

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Petition No. 126/TL/2023

Dated: 7.7.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, and 15 of the Electricity Act, 2003 (the Act) has been made by KPS2 Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 to establish Inter-State Transmission System for "Establishment of Khavda Pooling Station-2 (KPS2) in Khavda RE Park" on Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	<p>Establishment of 765/400 kV, 4x1500MVA, KPS2 (GIS) with 2x330 MVAR 765 kV bus reactor and 2x125 MVAR 400 kV bus reactor. 1500MVA, 765/400kV ICT- 4 nos. (13x500 MVA including one spare unit) 765 kV ICT bays – 4 nos. 400 kV ICT bays – 4 nos. 765 kV line bays – 2 nos. 400 kV line bays – 3 nos. (3 no. of bays considered at present, one each for NTPC, GSECL & GIPCL) 1x330 MVAR, 765 kV bus reactor-2 (7x110 MVAR, including one spare unit) 765 kV reactor bay – 2 1x125 MVAR 400 kV bus reactor-2 400 kV reactor bay – 2 765 kV bus sectionalizer bay – 2 400 kV bus sectionalizer bay – 2 Adequate space for future expansion of 5x1500 MVA 765/400 kV ICT's Bus sectionalizer at 765kV & 400kV. On each bus section, there shall be 2x1500MVA 765/400kV ICTs, 1x330MVAR, 765 kV & 1x125MVAR 420kV bus reactor with space for future expansion. Bus sectionalizer at 765 kV level shall normally be closed and bus sectionalizer at 400 kV level shall normally be open. Future provisions: Space for 765/400 kV ICTs along with bays: 5 nos. 765kV line bay with switchable line reactor: 10 nos. 400kV line bay with switchable line reactor: 12 nos. 8000MW, ±800kV HVDC Converter station (LCC). To take care of any drawal needs of area in future: 400/220 kV ICT: 2 nos. 220 kV line bays: 4 nos.</p>	21 months from the effective date

Note: The above scheme shall be implemented with an implementation timeframe of 21 months from SPV transfer and matching with the implementation timeframe of "Transmission scheme for injection beyond 3 GW RE power at Khavda PS1".

- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹696.81 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
- The Central Transmission Utility of India Limited vide its letter dated 27.4.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on material available on record, the Commission has, vide order dated 6.7.2023 in Petition No. 126/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of inter-State transmission licence to KPS2 Transmission Limited, (Now known as POWERGRID KPS2 Transmission Limited) before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by **24.7.2023** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission on **26.7.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary